

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/268(KB)2022
IA(I.B.C)/366(KB)2024,
IA(I.B.C)/368(KB)2024,
IA(I.B.C)/264(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS SANJAY KUMAR SUREKA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Aditya Kanodia, Adv.] For the Financial Creditor
Mr. Sankarsan Sarkar, Adv.]
Ms. Suparna Sardar, Adv.]
Mr. Tanmoy Sett, Adv.]

Ms. Noelle Banerjee, Adv.] For the Personal Guarantor
Mr. Dipak Dey, Adv.]

Mr. Sajjan Kumar Dokania, RP] For the Resolution Professional

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Personal Guarantor present. Mr. Sajjan Kumar Dokania, RP-in person present.
2. Learned Counsel appearing on behalf of the Financial Creditor submits that copy of IA(I.B.C)/264(KB)2024 has not been served. Let copy of the same be furnished upon the Financial Creditor immediately.
3. Mr. Sajjan Kumar Dokania, Resolution Professional is directed to provide copy of the report to the learned Counsel for the Financial Creditor.
4. List this matter for consideration on **6th May, 2024** along with all IAs.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**